

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

O.A.No. 614/96.

Date of Decision 16/7/96

Baburao Tayappa Sarwade Petitioner

Shri S.S. Karkera for Shri Yelve Advocate for the Petitioner

Versus

Union of India & 2 Ors. Respondents

Shri Vardhan Desai Advocate for the Respondents.

Coram : Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?

M.R. Kolhatkar

(M. R. KOLHATKAR)
MEMBER (A)

abp.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

O.A. No. 614 of 1996.

Tuesday the 16th day of July, 1996.

CORAM : Hon'ble Shri M.R. Kolhatkar, Member (A).

Shri Baburao Tayappa Sarwade
304/B, Indira Apartment,
Opp. U.S. Vitamin Company,
Govandi Station Road,
Mumbai - 400 088.

... Applicant

By Advocate Shri S.S. Karkera for Shri Yelve.

v/s.

1. Union of India,
through the Director General,
Department of Telecommunications,
Sanchar Bhavan, Ashoka Road,
New Delhi - 110 001.

2. The Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Telephone House,
V.S.Marg,
Prabhadevi, Dadar(W),
Bombay - 400 028.

3. The General Manager,
M.T.N.L. East-I, Ghatkopar Telephone Exchange,
Maniklal Compound,
L.B.S.Marg,
Ghatkopar (W),
Bombay - 400 086.

... Respondents.

By Advocate Shri Vardhan Desai.

ORDER

Per Shri M.R. Kolhatkar, Member (A).

1. The applicant challenges the Transfer Order dated 12/6/96 at page-13 of the OA., so far as it relates to him on several grounds, viz. that the respondents have not issued rotational transfer order in respect of the cadre of caretaker for the last 16 years, that no choice of stations was ascertained, etc. Apart from these general grounds, there are also purely personal grounds relating to health and similar grounds which are recited in the representation dated 28/6/96 which appears at page-30.

2. In the circumstances, this OA can be disposed of by issuing directions to the respondents to pass a speaking order on the representation dated 28/6/96 within

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a reasonable time say one month from the date of communication of order and during this time not to implement the transfer order dated 12/6/96 so far as the applicant is concerned. OA is therefore admitted and disposed of at the admission stage by issue of directions in above terms. No orders as to costs.

Copy of the order be given to both the parties.

M.R.Kolhatkar

(M. R. KOLHATKAR)
MEMBER (A)

abp.